

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANOMA) : Following are the Directors on the Board of the National Handloom Development Corporation :

1. Shri S. K. Misra, Chairman & Development Commissioner for Handlooms, (Part time) Ministry of Commerce,
2. Shri H. P. Bhattacharya, Managing Director, National Textile Corporation New Delhi.
3. Shri S. Krishnamurthy, Director (Finance) Ministry of Commerce.
4. Sh. V. G. Puranik, Mg. Director, All India Federation of Co-op. Spinning Mills Federation, Bombay.
5. Shri C. V. Radhakrishnan, Indian Cotton Mills Federation, Bombay.
6. Shri A. p. Bhatikar, Central Silk Board, Bangalore.
7. Shri S. Ramaraj, (Non-Official) Chinnalapatti, Madurai Distt.
8. Shri Gopinath Sandhra (Non-Official) Vidyanagar Education Society. Hubli (A.P.)
9. Shri I. G. Gupta, Director of Handloom & Textiles, Assam.
10. Shri Ravi Mathur, Director of Handloom & Textiles, U. P. Kanpur.
11. Shri Vinay Jha, Director of Handloom Textiles, Madras.

12. Managing Director — Vacant

The Managing Director who would be the Chief Executive of the Corporation has not yet been appointed by the Government.

Study Teams sent to Foreign Fairs by Apparels Export Promotion Council

1019. SHRI ASHFAQ HUSSAIN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Apparels Export Promotion Council sends sales or study teams abroad for foreign fairs participation; and

(b) if so, a list of such events during the past three years giving dates, countries, personnel of the delegation and expenses incurred separately for each event ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) According to information available, the Apparels Export Promotion Council (AEPCC) has not sponsored sales or study teams for the purpose of participation in overseas trade fairs/exhibitions. However, A.E.P.C. organises participations of exporters in international fairs/exhibitions.

(b) Dose not arise.

हिन्दी को बँककारी सेवाओं में भरती के लिए परीक्षाओं के माध्यम के रूप में लागू करना

1020. श्री सत्यनारायण जटिया : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) हिन्दी को बँककारी सेवाओं में भरती के लिए परीक्षाओं के माध्यम के रूप में लागू न करने के क्या कारण हैं ; और

(ख) इस सम्बन्ध में उनके मंत्रालय द्वारा क्या अनुदेश जारी किये गए हैं और उन अनुदेशों का पालन न किये जाने की स्थिति में क्या कार्यवाही की जाएगी ?

बित्त मंत्रालय में उपसंजी (श्री जनार्दन पुजारी) : (क) और (ख) सरकार द्वारा जारी किए गए अनुदेशों के अनुसरण में, बैंकिंग सेवा भर्ती वोटों (बी. एम. आर. बी.) ने बैंकिंग सेवाओं की भर्ती के लिये 1985 से हिन्दी क्षेत्रीय भाषा को परीक्षा के माध्यम के रूप में लागू करने के वास्ते आवश्यक उपाय कर लिए हैं।

Recovery of Income Tax Arrears

1021. SHRI VIRDHI CHANDER JAIN : Will the Minister of FINANCE be pleased to lay a statement showing :

(a) the State-wise break up of the amount of Income Tax arrears;

(b) whether Government purpose to appoint special officer squads to give a fillip to tax arrear recovery measures; and

(c) if so, when and the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) Information relating to Income Tax arrears is not maintained State-wise. Such Information is available only according to the charges of Commissioners of Income Tax. The detailed figures of

arrears are compiled at the end of each quarter. Information is now available upto the quarter ending 31.12.1983. The requisite information in respect of tax-in arrears and "demand created but not fallen due" as on that date is given in attached statement.

(b) and (c) Yes, Sir. It has been decided that :—

(i) The Commissioner of Income-tax (Recovery) will identify cases involving demand of Rs. 10,000/- and below with respect to which recovery certificates were issued upto 31.3.1979 and where no recovery was made during the last 5 years.

(ii) Such cases will be processed for write-off. This will involve the convening of monthly meetings by the concerned Inspecting Assistant Commissioners with the Income-tax officers and Tax Recovery Officers. Commissioners of Income tax (Recovery) will liaise with the local Commissioners and convene these meetings.

(iii) The arrear demands in the above cases will be written off within the existing procedures and instructions.

Statement

Referred to in Part (a) of the reply to Lok Sabha unstarred Question No. 1021 for 27.7.84

(IN CRORES OF RUPEES)

S. No.	Name of Charge	Tax in arrears	As on 31. 12. 83
			Demand created but not fallen due
1.	2.	3.	4.
1.	Agra	4.32	1.53
2.	Allahabad	11.19	2.01
3.	Amritsar	8.23	1.57
4.	Andhra Pradesh	16.45	7.60
5.	Visakhapatnam	4.15	1.14